

DELHI LEGISLATIVE ASSEMBLY

BULLETIN PART - II

(General information relating to Assembly & other matters)

Wednesday, August 02, 1995/Shravan 11, 1917 (Saka)

No. 207

PRIVATE MEMBERS' RESOLUTIONS

FURTHER discussion on the following resolutions which were introduced earlier in the sitting of the House on 24th March and 31st March, 1995, and the resolutions which have obtained the priority in the balloting shall take place on Friday, the 11th August, 1995 :- *22 Dec 1995*

Resolution No.	Name of Member	Text of Resolution	Introduced on
1.	Sh. Bodh Raj	This House recommends to the Govt. of India that by amending laws and bye-laws, a provision be made to allow construction of third floor in all the buildings situated in Delhi.	24.3.1995
2.	Sh. Fateh Singh	This House demands that formal orders of regularising 857 unauthorised colonies be issued by Govt. of India immediately.	24.3.1995

AMENDMENT

- Shri Mukesh Sharma
- (a) In place of figure 857, the figure 1053 be read
 - (b) The following lines be also added in the end of the said resolution :-
And for regularisation, the Delhi Govt. may furnish all the technical informations asked by the Central Govt. immediately and the same rate of development charges be fixed which was fixed by Central Govt. in 1977.

3. Shri Mukesh Sharma
This House resolves that before issuance of notices of land acquisition, the land be inspected and notices issued only if the land is found to be vacant at the spot. 31.3.1995
4. Shri Rajendra Gupta (Malviya Nagar)
This House resolves that for ensuring time bound implementation of various projects and to adopt and coordinate unified approach towards maintenance of roads, a Delhi Road Board on the lines of Delhi Slum Board be set up. Progress Report of this be presented in the House by the Chief Minister after an interval of Six months in a year. 31.3.1995
5. Smt. Krishna Tirath
This House recommends that the Govt. of India should take appropriate steps by making amendments in the Delhi Rent Bill, 1995, so as to create the much needed balance between the rights of landlords and the claims of tenants. As Priority obtained in the balloting held on 31.7.95

P.N. GUPTA
SECRETARY